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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11403/2024 /A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The Registrar,
Gauhati High Court,
Aizawl Bench, Mizoram

Dated Guwahati, the 29th November, 2024

Sub:- **Permission to withdraw Leave Travel Concession (LTC)**

Ref:- Your letter dated 27th November, 2024

Sir,

With reference to the above, I am directed to inform you that Shri Vanlalenmawia, District and Sessions Judge, Lunglei Judicial District, Mizoram, has been granted permission to avail Leave Travel Concession (LTC) for the block period 2022-2024, to travel to Goa and return, along with his wife Smti. Lalrohlu Sailo, son Shri Donald Vanlalengkima and daughter Smti. Lallawmsangi (subject to fulfilling criteria as dependent family members), w.e.f.09.12.2024 to 18.12.2024, by the shortest possible route, as per existing Rules.

Further, Shri Vanlalenmawia has been granted permission to avail Earned Leave, along with Station Leave Permission, w.e.f. 09.12.2024 to 18.12.2024, subject to submission of the leave admissibility report from the office of the Accountant General (A & E), Mizoram.

Shri Vanlalenmawia may be informed accordingly.

Yours faithfully,



REGISTRAR (VIGILANCE)

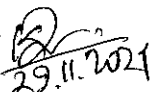
Memo No. HC.VII-06/11404-11406/2024/A.

Dated 29th November, 2024

Copy to:-

1. The Accountant General (A&E), Mizoram, for information.
2. Shri Vanlalenmawia, District and Sessions Judge, Lunglei Judicial District, Mizoram, for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


30/11/2024
REGISTRAR (VIGILANCE)


29.11.2024